[Shri Gauri Shanker Rai]

inside the House in a m st contemptuous manner and has insinusted the House. She has imputed motives also. It is a clear breach of privilege and contempt of the House because contempt of a member of the House is contempt of the House itself.

In her statement she has said :

"However, I find that some le ders of the Janata party government are determined to pursue their smear campaign of character assassination inside and outside parliament so as to denigrate n't nly me but the congress prity as a whole. The Home Minister's recent statement about an alleged plan (or thinking) in my government to shoot down leader of the oppositi n in pail is sh cking and prep strus and has no basis whatsoever. This is the very limit to malicious propaganda deliberately carried (n by some leaders of the Janata party".

another place she says :

"The whole idea is outrageous and could a ccur only to one who himself is thinking along those lines. It is one mare instance of the type of misrepresentation and instruction which are current thas days."

Now .....

MR. DEPUTY-SPEAKER : No explanati ns n w. I had just received this notice, bef. re I entered the House. I will have to go through it and fter going through it I shall decide about it.

SHRJ GAURI SHANKER RAJ: J should like t > be heard bef re you reach your decision.

MR. DEPUTY-SPEAKER : I shall give the ruling on Monday. I have gone through the statement.

भी जने.वर मिभ (इलाहाबाद) : उपाध्यक्ष महोदय, ग्राप इनकी पूरी बात सुन जीजिए। ही सकता है कि इस सदन के कुछ भीर सदस्य भी इस पर कुछ कहना चाहें।

'iR. DEPUTY-SPEAKER : I have to go through the motion. If there is any prima facie question of privilege involved, then only the question will arise. (

DR. SUBRAMANIAM SWAMY (Bombay-Ni rth-East). May I mention something now ? MR. DEPUTY-SPEAKER : Please do not say anything now.

(ii) ALLEGED MISLEADING INFOR-MATION BE, BELCHE INCODENT GIVEN BY THE MINISTER OF HOME AFFAIRS ON 13-7-77

SHRI B. RACHAIAH (Chamarajanagar): Sir, I have given a n theo of privilege motion against the incorrect statement made by the hon. Home Minister about the incident that took place in Belchi village on 13th June, 1977. A Parliamentary C mmittee consisting of Scheduled Caste Members have visited the spot and they have made on-the-spot study. There has been a lot of discrimination in the statement made by the Home Minister. The statement is misleading.

MR. DEPUTY-SPEAKER : I have gone thr ugh that also. Let me make gone thr ugh that also. Let me make my observation on that later. I received three n tices of questi n of provilege from Shri K. Chandrappan, Shrimati Pervathi Krishnan, Shri K. A. Rajan Shri B. Rachaish and Shri B. P. Kadam regarding alleved misleading inf rmation given to the House on 13th June, 1977 in the statement made by the Minister of Home Affairs in the chiling attention matter about the atrocities of therijans in Belchi village in Bihar. In acc rdance with the practice of the House in such matters, I have sent copies of the nucles to the Minister of Home Affairs for his factual comments. I will take a dickion in the matter after I receive a reply from the Home Minister.

## MATTER UNDER RULE 377

## NEWS ITEM ABOUT ROLE OF SHEL SANJAY GANDHI IN AWARD OF A CONTRACT FOR OFF-SHORE DRELLING

DR. SUBRAMANIAM SWAMY (B mbay North-East): I wish to bring to the notice of the House the iceberg of corruption in which the former Prime Minister's son, Mr. Sanjry Gandhi has been involved, and (n which account our country's reputation in the entire world has been very greatly spoiled. I read f r the record a news item in the latest News week of July, 1977 which says:

"Indira Gandhi's son, Sanjay, is the target of yet another inquiry by Indian authorities. The Indian Government is investigating his role in negotlations—c nducted while Mrs. Gandhi was still in power that ultimately led to a Government contract to pay the compagnic Francaise des Petrolas, (a french company)....."

(Interruptions)